

FORM NO. 124

Statement showing particulars of claims by an employee for deduction of tax under section 392(5)(b) of the Act

Part A: Details of the employee		
1.	Name of the employee	<i>(refer Note 1)</i>
2.	Address	<i>(refer Note 2)</i>
3.	Permanent Account Number	
4.	Email id	
5.	Contact number	Country Code <i>Number</i>
6.	Tax Year	

Part B: Details of claims and evidence thereof		
	Nature of claim	Particulars
1.	House Rent Allowance:	
	(i) Name of the landlord	
	(ii) Address	
	(iii) Permanent Account Number (<i>refer Note 3</i>)	
	(iv) Aadhaar Number	
	(v) Relationship with the landlord, if any	
	(vi) Rent paid to the landlord	
	(repeat details of Row No. 1 if required)	
2.	Leave travel concessions or assistance	
3.	Deduction of interest on borrowing:	
	(i) Name of the lender	
	(ii) Address	
	(iii) Permanent Account Number of	
	(a) Financial Institutions (if available) or	
	(b) Employer (if available) or	
	(c) Others	
	(iv) Interest payable/paid to the lender	
	(repeat details of Row No. 3 if required)	
4.	Deduction under Chapter VIII-A & B	
	(i) Section 123 and 124	
	(a) Section 123	
	A.	
	B.	

	C. (b) Section 124 (c) Section 130 (d) Section 131 (e) Other sections (e.g. 129, 133, 137, 153, etc.) under Chapter <i>VIII- A & B</i> (a) Section (b) Section (c) Section	
5.	Other details to be attached as annexure	(refer Note 4)

DECLARATION

I, , having Permanent Account Number do hereby certify that the information given above is complete and correct.

Place: Signature of the employee:.....

Date: Name:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations.
2. The address shall contain i. Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Permanent Account Number shall be furnished if the aggregate rent paid during the Tax Year exceeds one Lakh rupees.
4. The following details shall be provided as annexures, namely:

Annexure	Particulars
A-1	House rent agreement
A-2	Documents in support of claim of Leave travel concessions or assistance
A-3	Loan agreement
A-4	Documents in support of claim of deduction under Chapter VIII-A and B.

5. Amounts to be filled in ₹ unless otherwise provided.